

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Review Application No.200/00027/2020**  
**(in O.A.200/00323/2020)**

Jabalpur, this Thursday, the 18<sup>th</sup> day of February, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

1. Chairman cum Managing Director  
Bharat Sanchar Nigam Limited, H.C.Mathur Lane  
Janpath, New Delhi 110001

2. Chief General Manager, M.P. Telecom Circle,  
BSNL Bhavan, Hoshangabad Road, Bhopal 462015

3. General Manager, Telecom District  
BSNL, CTO compound, Jabalpur-482001

**-Applicants**

(By Advocate – **Shri Sapan Usrethe**)

**V e r s u s**

N.K. Nandanwar, S/o Late Shri Ramaji Nandanwar  
Aged about 60 years, Retired AGM, BSNL  
R/o G-22, Kachnar City, Vijay Nagar,  
Jabalpur (MP)-482002

**- Respondent**

(By Advocate – **Shri J.B.Singh**)

**O R D E R (ORAL)**

**By Ramesh Singh Thakur, JM:-**

This Review Application has been filed to review the order dated 24.11.2020 passed in Original Application No. 200/00323/2020 on the ground that at para 11 page 18 of the order in second line of the order date of BSNL existence has been written as 01.10.2001 whereas it should be 01.10.2000.

Secondly, in page 19 of the order from the sixth line **Chandi Prasad Unyal and others vs. State of Uttarakhand and others** (2012) 8 SCC 417, wherein Rafiq Masih (Supra) has also been discussed has been written instead of **High Court of Punjab and others vs. Jagdev Prasad**, (2016) 14 SCC 267.

2. Learned counsel for the respondents submits that the respondents have challenged the order before the Hon'ble High Court of Madhya Pradesh and at this stage this Review cannot be there.

3. We have heard the counsels for both the parties. We have also gone through the order passed by us and from the body of the judgment itself we made it clear that the Original Application was dismissed on the ground that the applicant has opted for VRS on 08.11.2019 and given his consent for all terms and conditions and also undertaking that any dues/excess payment may be recovered from the exgratia/leave encashment.

4. We found that there is error apparent qua the date of coming of BSNL which is to be corrected as 01.10.2000 instead of 2001. Secondly, we made it clear that Rafiq Masih has been discussed in **High Court of Punjab and others vs. Jagdev Prasad**, (2016) 14 SCC 267.

5. Accordingly, we allowed this Review Application.
6. Registry is directed to correct the date of existence of BSNL as 01.10.2000 instead of 01.10.2001 and also make corrections as **High Court of Punjab and others vs. Jagdev Prasad**, (2016) 14 SCC 267 instead of **Chandi Prasad Unyal and others vs. State of Uttarakhand and others** (2012) 8 SCC 417, wherein Rafiq Masih (Supra) has also been discussed.
7. After corrections in the order, Registry is directed to issue fresh attested copy of the corrected order to the counsel for both the parties.

**(Naini Jayaseelan)**  
**Administrative Member**  
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**(Ramesh Singh Thakur)**  
**Judicial Member**